

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

(IB)-531(PB)/2017

In the matter of:

State Bank of India ... Petitioner

v.

ARGL Ltd. ... Respondent

SECTION: Under Section 7 of IBC.

Order delivered on 01.12.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER(TECHNICAL)

For the applicant/Financial creditor

Misha, Adv.
Vijayant Paliwal, Adv.
Dileep Narayan Mathur, AGM, SBI

For the Respondent

Sh. Punnet Singhvi.

ORDER

Ld. Counsel for the petitioner is present. Upon notice the corporate debtor is being represented by Shri Puneet Singhvi, Advocate who seeks time to file reply to company petition. Taking into consideration the representation of the Id. Counsel for the corporate debtor 10 days time is granted to the corporate debtor

to file its reply, a copy in advance of the same to be served on the Id. Counsel for the petitioner and the petitioner to file rejoinder before next date of hearing. Post the matter on 20th December, 2017.

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

KCS

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)